

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 424 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.

...Appellant.

Versus

**Anil Kohli, Resolution Professional for
Dunar Foods Ltd. & Anr.**

...Respondents.

Present:

**For Appellant: Mr. Anupam Lal Das, Sr. Advocate with
Mr. Sandeep Bisht, Mr. Anuj Tiwari, Advocates.**

**For Respondent: Mr. Abhishek Anand and Mr. Kunal Godhwani,
Mr. Viren Sharma and Mr. Madhav Nanda,
Advocates for R-1.**

**ORDER
(Virtual Mode)**

09.04.2021 Heard Learned Counsel for both sides. In this matter, even a Reply-Affidavit has been filed by Respondent No. 1. However formal notice does not appear to have been issued.

2. Issue Notice to Respondents.

3. Mr. Abhishek Anand, Advocate appears on behalf of Respondent No. 1- Resolution Professional and formal service of notice is dispensed with.

4. Notice be served to Respondent No. 2 who is stated to be Successful Resolution Applicant by Speed-Post. Requisites along with process fee be filed, if not filed, by Monday i.e. 12.04.2021. If the Appellant provides the e-mail address of Respondent No. 2, let notice also be issued through e-mail.

5. Respondent No. 2 on service should file Reply-Affidavit within two weeks.
The Appellant may file Rejoinder within a week, thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **10th May, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.